PRINCIPAL SEAT AT BOMBAY

N O T I C E

(w.e.f. 10th August 2026)

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court, the Hon'ble the Acting Chief Justice has been pleased to approve the following :

1) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble the Acting Chief Justice** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice A. S. Gadkari and vice versa.**

2) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice G. S. Kulkarni** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice M. S. Karnik a**nd **vice versa.**

3) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice B. P. Colabawalla** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice Riyaz I. Chagla and vice versa.**

4) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice Suman Shyam** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice B. P. Colabawalla.**

5) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Smt. Justice Bharati H. Dangre** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice Sarang V. Kotwal** and **vice versa.**

6) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice Manish Pitale** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice Sarang V. Kotwal.**

7) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by **the Hon'ble Shri Justice S. M. Modak** is allowed before the Single Bench presided over by **the Hon'ble Shri Justice N. J. Jamadar and vice versa.**

8) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by **the Hon'ble Shri Justice Milind N. Jadhav** is allowed before the Single Bench presided over by **the Hon'ble Shri Justice N. R. Borkar and vice versa.**

9) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over **by the Hon'ble Shri. Justice Madhav Jamdar** is allowed before **the Hon'ble Shri Justice Shivkumar Dige and vice versa.**

10) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over **by the Hon'ble Shri. Justice Amit Borkar** is allowed before **the Hon'ble Shri. Justice Arun R. Pedneker and vice versa.**

11) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Abhay Ahuja** is allowed before the Single Bench presided over by the **Hon'ble Shri Justice Arif S. Doctor and vice versa.**

12) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Sandeep V. Marne** is allowed before the Single Bench presided over by the **Hon'ble Ms. Justice Gauri Godse** and vice versa.

13) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri Justice M. M. Sathaye** is allowed before the Single Bench presided over by the **Hon'ble Ms. Justice Aarti A. Sathe and vice versa.**

14) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri Justice Shyam C. Chandak** is allowed before the Single Bench presided over by the **Hon'ble Shri Justice Prafulla S. Khubalkar and vice versa.**

15) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri Justice Somasekhar Sundaresan** is allowed before the Single Bench presided over by the **Hon'ble Shri Justice Arif S. Doctor**.

NOTE

(A) The aforesaid directions shall be in force until the present assignment continues.

(B) In the event of any difficulty in giving effect to the aforesaid general directions and in the event when a matter cannot be placed before the regular Court and the alternate Court as per this standing order, the matter shall be placed before the Hon'ble the Acting Chief Justice for appropriate directions.

Dated this 7th day of August 2026

By Order

Sd/-

(A. H. Laddhad)
Prothonotary and Senior Master,
High Court, Original Side, Bombay.

Sd/-

(P. P. Jadhav)
Registrar (Judicial-I)
High Court, Appellate Side, Bombay.